

Central Administrative Tribunal
Principal Bench.

....

O.A. No. 1925/96

(2)

New Delhi, this the 11th day of Sept., 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman
Hon'ble Mr. R.K. Aahooja, Member (A)

Smt. Sangeeta Kapoor,
w/o Shri A.K. Kapoor,
R/o A4 C/102,
Janakpuri, New Delhi-58.
(By Shri D.R.Gupta, Advocate)

...Applicant

-versus-

1. Directorate of Education,
Govt. of NCT Delhi,
Old Secretariat,
Alipore Road, Delhi.
2. The Deputy Director of Education,
District West, Moti Nagar,
New Delhi.

..Respondents

The application having been heard on 11.9.1996
the Tribunal on the same delivered the following:

O R D E R

Chettur Sankaran Nair (J), Chairman -

Applicant seeks a direction to respondents to
grant annual increments, maternity leave and other
benefits.

We do not intend to go into the merits of the
matter or the maintainability thereof. We find that
applicant has made A-2 representation in this behalf
and that is pending consideration of first respondent.
First respondent will consider A-2 and pass appropriate
orders thereon within four months from today. We make
it clear that we have not expressed any opinion on the

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(3)

merits of the matter.

Application is disposed of as aforesaid.

Dated, the 11th day of September, 1996.

Deeksha L.
(R.K.Ahooja)
Member (A)

Chettur Sankaran Nair, J.
Chairman

na.